

**Central Administrative Tribunal  
Principal Bench**

**RA No. 167/2005  
In  
OA No. 2455/2004**

23

New Delhi, this the 19<sup>th</sup> day of August, 2005

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.A. Singh, Member (A)**

Shri Dalel Singh

....Applicant

Versus

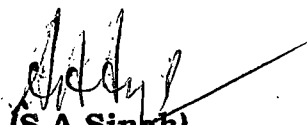
U.P.S.C. & Another

....Respondents

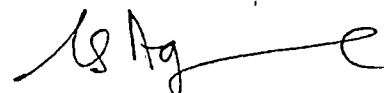
**ORDER (By Circulation)**

**Justice V.S. Aggarwal, Chairman:**

Applicant (Dalel Singh) had filed OA No. 2455/2004. On 5.7.2005, it was dismissed. The applicant seeks review of the said order. On appraisal of the review petition, it is obvious that pleas raised are the same that were earlier available and argued. It is not an appeal against the said order and otherwise also the law is well settled that however erroneous may be the findings, unless there is an error apparent on the face of the record, there cannot be a ground for review. The same is missing. Resultantly, Review Application must fail and is dismissed in circulation.

  
**(S.A. Singh)**  
Member (A)

/na/

  
**(V.S. Aggarwal)**  
Chairman